

- (i) It has been decided that coal fired capacity addition in 13th Plan shall be through supercritical units only. Ultra Mega Power Plants are based on super critical technology;
- (ii) Government has approved automatic transfer of coal linkage from inefficient power plants to new supercritical plants subject to certain conditions to promote setting up of supercritical units in place of old ones;
- (iii) Advanced Ultra Super Critical Technology R&D project has been approved to achieve higher efficiency and reduce emissions from coal power plants;
- (iv) Revised stringent emission standards for coal based thermal power plants have been notified on 07.12.2015 by Ministry of Environment, Forest and Climate Change;
- (v) It has been decided that thermal power plants within 50 km of sewage treatment facilities will mandatorily use treated sewage water.

Pollution norms for industrial units

1800. KUMARI SELJA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the environmental standards norms stipulated by Government for compliance by the industrial units in the country;
- (b) whether Government has imposed moratorium on clearances for all projects in some of the industrial clusters during each of the last three years and the current year;
- (c) if so, the details thereof, State-wise;
- (d) whether Government has deferred green nod for projects in some of such industrial clusters in the recent past and if so, the details thereof and the reasons therefor; and
- (e) the other corrective steps taken/being taken by Government in the direction?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) The Ministry of Environment, Forest and Climate Change (MoEF and CC) formulate and notify standards for emission or discharge of environmental pollutants from industries, operations or processes. The standards are framed for an orderly approach to a specific activity for

the benefit of environment and after consultation with stakeholders. The process is also based on consideration of the best practices and techno-economic viability. As on date, a total of 105 effluent and/or emission standards for various industrial categories have been framed by the Ministry.

(b) to (d) MoEF and CC had imposed temporary moratorium on 13.01.2010 on consideration of projects for environmental clearance to be located in 43 Critically Polluted Areas (CPAs), identified by Central Pollution Control Board (CPCB). The list of CPAs is given in the Statement (*See below*). Subsequently, considering the action plans prepared by the concerned State Pollution Control Boards/Pollution Control Committees (SPCBs/PCCs) for improving the environmental quality in these areas and actions initiated and re-assessment of Comprehensive Environmental Pollution Index (CEPI) score done by CPCB of these areas, this Ministry has lifted moratorium from different CPAs time to time subject to certain stipulations. Currently, moratorium is in force in seven CPAs namely, Ankaleshwar, Vatva, Chandrapur, Vellore (North Arcot), Jodhpur, Pali, Najafgarh Drain Basin.

(e) The Ministry has approved the revised concept/criteria for calculating CEPI score which is based on quality of air and water pollutants generated, hazardous waste generated and consumption of resources. The new criteria will bring in more objectivity and effectiveness in the process of calculating CEPI score. The CPCB is required to re-assess the CEPI scores on the basis of new criteria. The following steps have been taken in CPAs to ensure that no further deterioration takes place:- Formulation and implementation of Remedial Action Plans by concerned SPCBs to improve the environmental quality.

Constitution of State level Committees under the Chairmanship of Chief Secretary to ensure regular review of implementation of Action Plans.

Monitoring of environmental quality by CPCB once in 2 years for computing CEPI through a third party, in addition to regular monitoring by concerned SPCB/PCC.

Statement

List of Critically Polluted Areas (CPAs)

State	No. of clusters	Industrial clusters/areas
Andhra Pradesh	2	Vishakhapatnam Patancheru-Bollaram

State	No. of clusters	Industrial clusters/areas
Chhattisgarh	1	Korba
Delhi	1	Nazafgarh drain basin
Gujarat	6	Ankaleshwar Vapi Ahmedabad Vatva Bhavnagar Junagarh
Haryana	2	Faridabad Panipat
Jharkhand	1	Dhanbad
Karnataka	2	Mangalore Bhadravati
Kerala	1	Greater Cochin
Madhya Pradesh	1	Indore
Maharashtra	5	Chandrapur Dombivalli Aurangabad Navi Mumbai Tarapur
Odisha	3	Angul Talchar Ib valley Jharsuguda
Punjab	2	Ludhiana Mandi Gobind Garh
Rajasthan	3	Bhiwadi Jodhpur Pali

1	2	3
Tamil Nadu	4	Vellore Cuddalore Manali Coimbatore
Uttar Pradesh	6	Ghaziabad Singrauli Noida Kanpur Agra Varanasi-Mirzapur
West Bengal	3	Haldia Howrah Asansole

Illegal sand mining on river beds

1801. SHRI D. KUPENDRA REDDY: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government is aware of illegal sand mining along the river beds;
- (b) if so, the details thereof, State/Union Territory-wise;
- (c) whether the indiscreet sand mining would affect the life and course of rivers; and
- (d) if so, the action taken/proposed to be taken to save the rivers?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) to (d) The Ministry of Environment, Forest and Climate Change has notified the Environment Impact Assessment (EIA) Notification, 2006, as amended from time to time, which deals with the process to grant Environmental Clearance. Further, the Ministry has notified the amendments in the EIA Notification, 2006, *vide* SO No. 141 (E) on 15.01.2016 for minor minerals with special focus on sustainable sand mining. The Ministry, *vide* notification dated 15.01.2016, has delegated the Authority of Environmental Clearance up to 5